

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 28/10/NCLT/AHM/2017



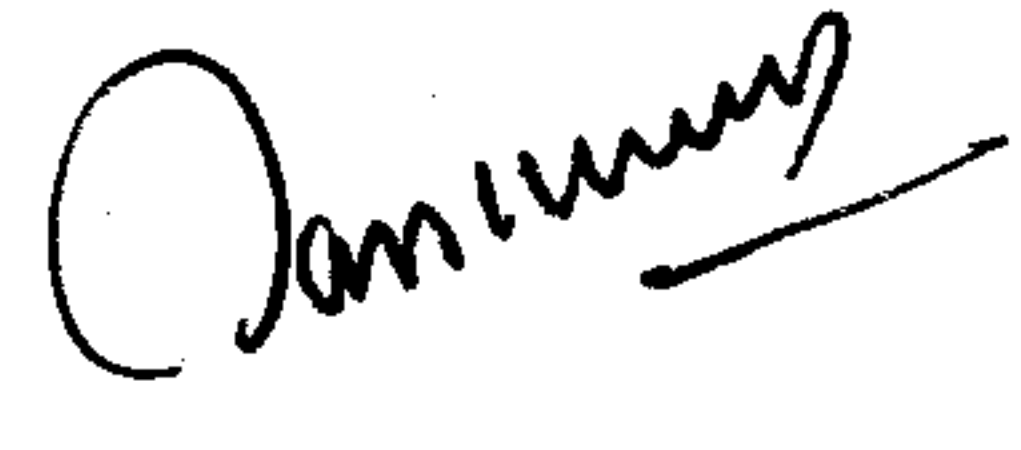

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017**

Name of the Company: Diamond Power Transformers Ltd.  
V/s.  
Indian Overseas Bank & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pinakin Shah	PCS	Applicant	
2.	Ishan Shah	Advocate	Petitioner	
3.	Jay Kansara	Advocate	Respondent No 3	
4.	Rahul Dev	Advocate	Respondent No.3	

**ORDER**

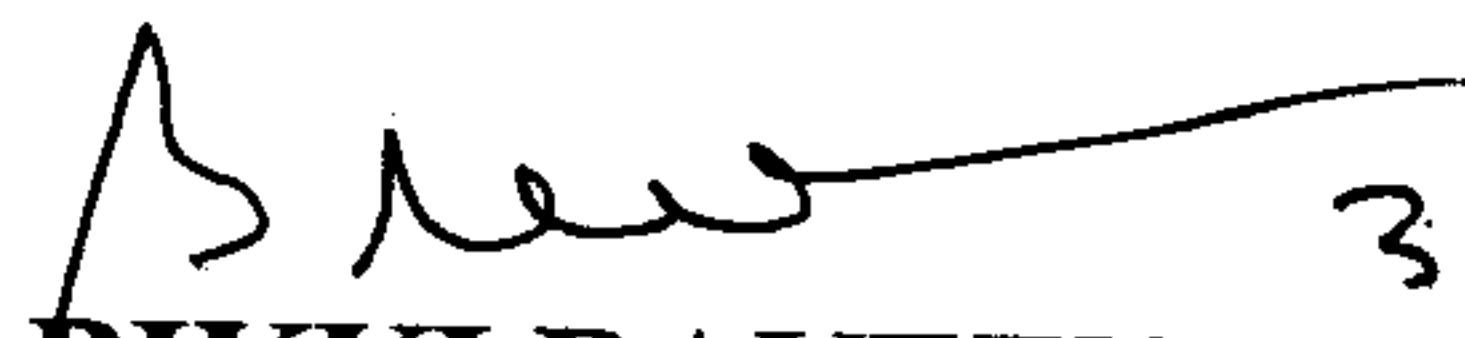
Learned PCS Mr. Pinakin Shah with Learned Advocate Mr. Ishan Shah present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Rahul Dev present for Respondent no. 3. None present for other Respondents.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent no. 3.

Learned Counsel for petitioner stated that he has served addendum on the Respondent no. 3 on 26.05.2017 and filed it before the bench on 29.05.2017 itself.

Learned Counsel for Respondents after verifying with Respondent no. 3 stated that he has not received the copy of addendum but petitioner filed delivery which issued by courier agency which shows that cover is delivered to Respondent no. 3 on 26.05.2017.

Orders reserved.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 31st day of May, 2017.